[श्री राम रतन शर्मा]

जरिये दिया गया है। जिस समय यह बिल लाया गया होगा उस समय के लैजिस्लेटर्स ने यह सोचा होगा कि एक बार जब जुडिशियल सैपरेशन हो गया, उसके बाद भी उनको समय दें ताकि वे सोचें और समझें। उस समय आदमी 45 वर्ष का हो सकता है और औरत 40 वर्ष की हो सकती है या आदमी 40 वर्ष का हो सकता है और औरत 55 वर्ष की हो सकती है।

मैं एक किस्सा बताता हूं। मैंने एक मुकदमा जुडिशियल सैपरेशन का फाइल किया, डिस्ट्रिक्ट जज की अदालत में। जिसमें औरत 55 साल की और आदमी 40 साल का था जब कि आदमी और औरत दूसरी शादी नही कर सकते हैं।

आप समझ रहे हैं कि केवल शारीरिक सहवास और सुख-भोग के लिये लोग अदालत में जाते हैं। यह बात एकांगी है, सम्पूर्ण नहीं है। और भी पचासों बातें हो सकती हैं जिनके कारण आदमी और औरत एक-दूसरे का मुंह नहीं देख सकते। तभी वह अदालत का दरवाजा खटखटाते है। फिर उसके बाद 6 महीने या दो साल रुकने के लिये कहा जाये तो इसका क्या औचित्य है। अदालत में कितने दिन तक मुकदमें चलते है। दफा 145 में मुकदमें की टाइम-लिमिट 6 महीने है लेकिन ऐसे मुकदमें 6 साल तक चलते हैं।

श्री मधु लिमये जी जब बोल रहे थे तो जनसंघ पर कटाक्ष कर रहे थे।

श्री मधु लिमये : मैंने कटाक्ष नहीं किया।

मैंने फीगर्स के आधार पर यह कहा कि हिन्दुओं में पाबन्दी होने के बावजूद, अनेक शादियां हो रही हैं और मुसलमानों में छूट होने के बावजूद भी कम अनुपात है।

MR. CHAIRMAN : Jansangh is more progressive than the Socialists.

श्री राम रतन शर्मा : एक्जैक्टली . . .

श्री नरेन्द्र कुमार साल्वे : जन संघ में सबसे ज्यादा अविवाहित नेता है।

श्री मधु लिमये : एक दिन मेरी पत्नी ने वाजपेयी जी से पूछा——मिसेज वाजपेयी कहां हैं? तो यह इतने ग रहे कि दो मिनट तक जवाब नहीं दे पाये।

श्री राम रतन शर्मा : हमने कानून बना दिया है कि जो सरकारी कर्मचारी ह . . .

सभापति महोदय : माननीय सदस्य अपना भाषण अगली बार जारी रखेंगे।

18.00 hrs.

PERSONAL EXPLANATIONS BY MEMBERS

सभापति महोदय : इससे पहले कि हम सदन को स्थगित करें, श्री साल्वे और श्री गार्गी शंकर मिश्र अपने व्यक्तिगत स्पष्टीकरण देना चाहते हैं। अध्यक्ष ने उनको अनुमति दी है।

श्री अटल बिहारी वाजपेयी (ग्वालियर) : सभापति महोदय, क्या आप ने उस को देख लिया है? वह विवाद का विषय नहीं होना चाहिए।

SHRI N. K. P. SALVE (BETUL) : Sir, I rise on a personal explanation. This morning when I was not in the House Shri Sharad Yadav made an allegation that about 300 Bogus Firms of Indore dealing in Ayurvedic medicines were given import licences worth Rs. 1.90 crores. These licences, it was alleged were sold in black market for several, crores. In this alleged scandal Shri Yadav stated that along with Kumari Vimla Verma, present Health Minister of M. P. I and Shri Gargi Shankar Mishra are also involved.

I must submit that allegations of Shri Yadav against me are not only maliciously false but they only betray a very criminal and dirty mind.

I have never known of any such firm not, even one who has been given import licence. I have never had anything to do whatsoever with any firm of Ayurvedic medicine and its import licences referred to by Shri Yadav.

Shri Sharad Yadav be directed to withdraw his allegations and forthwith tended an unqualified apology or be prepared to face the consequences for making false allegations in the House deliberately knowing them to be false. Alternatively I beg of you to institute such enquiry as you think in the matter to ascertain the truth and take appropriate action against the Member so that the honour and self-respect of honest Members of this House is protected from the caprice of cheap publicity seekers in this House.

SHRI G. S. MISHRA (Chhindwara) : Sir, I have come to know that to-day, in my absence, Shri Sharad Yadav M. P. has alleged that I am involved with the licence scandal regarding a drug manufacturing firm of Indore of the State of Madhya Pradesh. He has also made allegations against a person who is not a Member of the Lok Sabha, that is the Health Minister. These allegations are totally wild, baseless and false and are made with the ulterior motive of character assassination.

I therefore request that the remarks may kindly be expunged from the proceedings.

SHRI R. S. PANDEY (Rajnandgaon) : Sir, as per the rules, if any Member makes an allegation against any hon. Member without prior notice, he is obliged to inform the Speaker that these are the allegations and he takes the responsibility to prove. As far as my information goes, since Shri Yadav has not given any notice about this so called allegation, I request that, instead of asking that he should apologise—if he apologises, it would be best, in order to maintain the tradition and dignity of the House, of course—since he is not here, I shall be grateful to you to use your wisdom and just expunge from the proceedings what ever be said.

MR. CHAIRMAN : Shri Yadav will take note of what you say. If he wants to come with an apology, he is welcome.

SHRI H. K. L. BHAGAT (East Delhi) : Sir, I rise on a point of order.

MR. CHAIRMAN : There is no point of order. What are you wanting to say ?.

SHRI H. K. L. BHAGAT : I say this an important matter in the sense that one elementary rule, while speaking in this House, says that no defamatory allegation should be made without notice. (*interruptions*).

MR. CHAIRMAN : You have made your point.

श्री मधु लिमये (बांका) : मेरा पायंट आफ आर्डर है। स्पीकर साहब उस समय मौजूद थे उन्होंने कहा था कि चूंकि माननीय सदस्य को नियम मालूम नहीं है—इस लिए मैंने उस को रहने दिया है।

MR. CHAIRMAN : Mr. Bhagat, were you there in the House when the allegation was made? If not, then why are you intervening ?

18·05 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Monday April 21, 1975/ *Vaisakha* 1, 1897 (*Saka*)

GIPN—S4—7 L.S.S./ND/75—23-6-75—978.